

STATE OF MADHYA PRADESH AND ANR.

A

v

RAKESH MENON AND ANR. ETC. ETC.

FEBRUARY 1, 1995

[A.M. AHMADI, CJ, N.P. SINGH AND SUJATA V. MANOHAR, JJ.]

B

Education—Admission to professional courses—Medical and Dental Colleges—State Government entitled to reduce the minimum qualifying marks in General English in order to make seats available to SC/ST candidates.

A Division Bench of the High Court disposed of a group of Writ Petitions concluding that it was not open to the State government to reduce the minimum qualifying marks in General English in order to make seats available for SC/ST candidates by virtue of the relaxation.

C

Different appeals which had challenged the order had been allowed and the impugned order was set aside.

D

Allowing the appeal, this Court

HELD : The order of High Court is set aside in terms of another Supreme Court order covering the same subject. [746-D]

E

Rajesh Kumar Verma v. State of Madhya Pradesh and Ors., Civil Appeal Nos. 623-624 of 1994 and State of M.P. and Anr. v. Chitresh Kasliwal and Anr., Civil Appeal No. 625 of 1994, applied.

CIVIL APPELLATE JURISDICTION : Civil Appeal No. 1256 of 1995 Etc. Etc.

F

From the Judgment and Order dated 21.8.93 of the Madhya Pradesh High Court in M.P. No. 1785 of 1992.

S.K. Agnihotri for the Appellants.

G

Ashok Kumar Sharma for the Respondents.

The Judgment of the Court was delivered by

N.P. SINGH, J. Leave granted.

H

A A group of Writ Petitions were disposed of by a Division Bench of the Madhya Pradesh High Court on 21.8.1993, which related to admission to the Medical and Dental Colleges in the said State. The Division Bench came to the conclusion that it was not open to the State Government to reduce the minimum qualifying marks in general English in order to make seats available to SC/ST candidates by virtue of the said relaxation.

B Some Special Leave Petitions filed against the same judgment in the connected writ petitions, (Civil Appeal Nos. 623-624 of 1994, *Rajesh Kumar Verma v. State of Madhya Pradesh & Ors.*, Civil Appeal No. 625 of 1994, *State of M.P. & Anr. v. Chitresh Kasliwal & Anr.*, were disposed of by this Court on 21.1. 1994. This Court allowed the aforesaid Civil Appeals and set aside the impugned order dated 21.8.1993 of the Division Bench of the High Court.

C These Civil Appeals have been filed on behalf of the State of Madhya Pradesh, against similar orders passed by the Division Bench in different Writ Petitions filed on behalf of the respondents. All the appeals are disposed of in terms of the judgment dated 21.1.1994 of this Court. The appeals filed on behalf of the State of Madhya Pradesh are allowed and the orders passed by the High Court are set aside. There will be no order for costs.

A.G.

Appeal Allowed.